CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

SUBHKAM CAPITAL LIMITED

(Registered Office: The International House, 4th Floor, New Marine Lines, Cross Road No.1, 16, Maharshi Karve Road, Churchgate, Mumbai- 400 020)

Further to the Public Announcement dated October 22, 2011 (the "**Public Announcement**"/ "**PA**") and Corrigendum to Public Announcement dated December 8, 2011 **("First Corrigendum to Public Announcement")** issued by VC Corporate Advisors Private Limited ("**Manager to the Offer**") on behalf of S.R. Jute Traders Private Limited (herein after referred to as the "**Acquirer**" or "**SRJTPL**") to the equity shareholders of Subhkam Capital Limited (hereinafter referred to as "**Target Company**" or "**SCL**") pursuant to Regulation 10 & 12 and other applicable provisions as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the "**Regulations**"), the shareholders of the Target Company are requested to note the following with respect to the Public Announcement:

1. The Original and Revised Schedule of major activities pertaining to the Offer is as under:

Activities	Original Date	Original Day	Revised Date	Revised Day
Date of Public Announcement	October 22, 2011	Saturday	October 22, 2011	Saturday
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	November 04, 2011	Friday	November 04, 2011	Friday
Last Date for a Competitive Bid, if any	November 12, 2011	Saturday	November 12, 2011	Saturday
Date by which the Letter Of Offer to be Dispatched to the shareholders	December 03, 2011	Saturday	August 14, 2012	Tuesday
Date of Opening of the Offer	December 09, 2011	Friday	August 17, 2012	Friday
Last date for revising the Offer Price/Number of Shares	December 19, 2011	Monday	August 27, 2012	Monday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	December 23, 2011	Friday	August 31, 2012	Friday
Date of Closing of the Offer	December 28, 2011	Wednesday	September 05, 2012	Wednesday
Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired shares and / or the share certificate for the rejected shares will be dispatched	January 12, 2012	Thursday	September 20, 2012	Thursday

2. The Offer Price as per the PA dated October 22, 2011 was Rs.88/- per fully paid-up equity share. The Offer Price now includes interest at the rate of 10% per annum from the original date of payment till revised date of dispatch of payment consideration to shareholders. The original date of payment as mentioned in the PA was January 12, 2012. The last date of dispatch of payment of consideration to the shareholders as per the revised schedule of activities is September 20, 2012. Accordingly, the Offer Price stands revised to Rs. 94.08 (Rupees Ninety Four and Eight Paisa Only) constituting the original Offer Price of Rs. 88/- (Rupees Eighty Eight Only) per fully paid-up equity share plus interest of Rs. 6.08 (Rupees Six and Eight Paisa Only) per fully paid-up Equity Share.
3. Pursuant to the SEBI letter reference no. CFD/DCR2/EB/OW/35204/2011 dated November 17, 2011, the Acquirer has furnished an undertaking dated November 22, 2011 regarding not to exercise any voting rights or receive any corporate benefits on the shares acquired through Share Purchase Agreement dated October 20, 2011 till the completion of the Open Offer formalities.
4. The Acquirer vide their undertaking dated Novembe 17, 2011 and July 16, 2012 has agreed to deposit 100% of the Offer Obligation amount, assuming full acceptance, either in the form of cash deposit or in the form of securities in the Escrow Account opened with HDFC Bank Limited and Manu Stock Broking Pvt. Ltd respectively before opening of the Open Offer. Pursuant to the revision in Offer Price as stated in para 2 above, the Offer Size stands revised from Rs. 8,80,00,000/- (Rupees Eight Crore Eighty Lacs Only) to Rs.9,40,80,000/- (Rupees Nine Crore Forty Lacs Eighty Thousand Only), assuming full acceptance of the Offer. Accordingly, the Acquirer has deposited additional 98,717 equity shares of Aanjaneya Lifecare Limited and 1,53,000 equity shares of Flexituff International Limited in the Escrow Demat Account, namely "SRJTPL- TAKEOVER ESCROW ACCOUNT- VC CORPORATE ADVISORS PVT. LTD.", opened with Manu Stock Broking Pvt. Ltd. The cash already deposited and present market value of securities lying in the Escrow Account, in aggregate is more than 100% of the revised Offer Obligations.

All other terms and conditions of the Offer remain unchanged. The Acquirer and the Directors of the Acquirer accept full responsibility for the information contained in this Corrigendum to Public Announcement and also accept responsibility for the obligations of the Acquirer laid down under the Regulations.

This Corrigendum to the Public Announcement would also be available on the SEBI's website at http://www.sebi.gov.in.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER:

MANAGER TO THE OFFER:

VC CORPORATE ADVISORS PRIVATE LIMITED
(Contact Person: Ms. Urvi Belani)
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Place: Kolkata **Date: 08.08.2012**